

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
IA 43/2009 in CIVIL APPEAL NO. 4158-4186 OF 2001

STATE OF ORISSA & ANR. Appellant (s)
VERSUS
M/S K.B. SAHA & SONS INDUS.PVT.LTD. Respondent(s)

(With appln. for recalling the court's order and office report)

Date: 07/01/2010 These Appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Appellant(s)
Mrs. Kirti Renu Mishra,Adv.
Mr. Ashok Mathur
Mrs. Kirti Renu Mishra

For Respondent(s)
Mr. Janaranjan Das,Adv.
Mr. Swetaketu Mishra,Adv.
Mr. P.P. Nayak,Adv.

UPON hearing counsel the Court made the following
O R D E R

This is an application for recall of order dated 20.4.2009 passed in I.A. No. 42 of 2009 whereby this Court directed that if effect to the judgment has not been given, it shall be done within a month.

Having heard learned counsel for the parties and perused the records, we are satisfied that order dated 20.4.2009 deserves to be recalled, because no notice of I.A. No. 42/2009 was given to the applicants herein.

Accordingly, this I.A. is allowed and order dated 20.4.2009 in I.A. No. 42/2009 is recalled. Needless to say that this order shall not preclude the non-applicant herein from availing appropriate remedy for securing compliance of the judgment and order passed by the High Court.

(V.K. TIWARI)
P.A.

(MITHILESH GUPTA)
COURT MASTER